

MR. SPEAKER: The question is:

"That this House do further extend upto the first day of the Budget Session, 1989, the time for presentation of the report of the Joint Committee on the Bill to consolidate and amend the law relating to Railways."

The motion was adopted

11.08 hrs.

BUSINESS ADVISORY COMMITTEE

Sixty-Fourth Report

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (SHRIMATI SHIELA DIKSHIT): I beg to move:

"That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 13th December, 1988."

MR. SPEAKER: The question is:

"That this House do agree with the Sixty-fourth Report of the Business Advisory Committee presented to the House on the 13th December, 1988."

The motion was adopted

(Interruptions)*

[English]

MR. SPEAKER: Now Matters under Rule 377. Mr. Sriballav Panigrahi.

(Interruptions)*

MR. SPEAKER: The Government, the Home Ministry can take care of it, if it feels fit. I cannot interfere. No; I cannot. Tell me the rules under which I can interfere. Refer to

any rules.

[Translation]

I have told them. Same is yours.

[English]

You can point out any rule to me.

(Interruptions)*

MR. SPEAKER: Tell me, under what rule?

(Interruptions)

MR. SPEAKER: Mr. Acharia, I am not going to break any rule. I am not going to put any noose around my neck. No; I am not going to do it. Go to the Election Commission. No question on this subject.

(Interruptions)*

MR. SPEAKER: Go to the Election Commission. Write to them.

(Interruptions)*

MR. SPEAKER: This gentleman is not allowed. Not a single word of what he says, without my permission, goes on record.

(Interruptions)*

MR. SPEAKER: No. Go to the Election Commission. Don't shout; go to the Election Commission. Don't waste my time.

[Translation]

SHRI DHARAM PAL SINGH MALIK (Sonepat): A harijan lady was raped... (Interruptions)

[English]

MR. SPEAKER: I have told him. I have told him the same thing which I told you. I am not going to break the rules—neither for them, nor for you... Not at all.

*(Interruptions)**

MR. SPEAKER: Not allowed.

MR. SPEAKER: Now matters under Rule 377. Shri Sriballav Panigrahi.

*(Interruptions)**

MR. SPEAKER: Only statements under Rule 377 will go on record.

*(Interruptions)**

11.10 hrs.

MATTERS UNDER RULE 377

[English]

- (i) Demand for establishment of a Subsidiary Coal Company Under the Coal India Ltd., in the coal belt of Orissa

SHRI SRIBALLAV PANIGRAHI (Deogarh): The problems of the land oustees whose land is being acquired for expansion of coal fields in Orissa need to be considered sympathetically and urgently. Besides payment of compensation at the highest possible rates, they should be provided with suitable resettlement facilities and jobs on liberal basis preferably in the projects of their choice.

Further, it is an irony that Orissa which is quite rich in mineral resources continues to be economically backward. It has huge coal reserves. But due attention is not being given to its proper exploitation. In fact it is the only major coal producing State in the country today without a subsidiary coal company functioning there. Both the coal areas i.e. Talcher and Ib Valley in Orissa are managed and controlled by the South Eastern Coalfield Limited from its headquarters at Bilaspur in Madhya Pradesh. It is not possible to properly look after these two areas from Bilaspur due to logistic factors like distance and communication etc. The pres-

ent production level of about 12 million tonnes will double during the Eighth Five Year Plan according to the Production Programme finalised by the Coal India Ltd. This accounts to about 25 per cent annual growth rate in coming years which is quite a challenging job and cannot be achieved unless work is carried out in right earnest with proper coordination and effective monitoring. For all this together with safeguarding the interests of the local people in the matter of employment, business and overall development of the area, which is required is, the establishment of a subsidiary coal company under the Coal India Limited in the coal belt of Orissa without further delay.

- (ii) Demand for enquiring into hike in prices of certain imported drugs whose landed cost is much low

SHRI RAJ KUMAR RAI (Ghosi): The Kelkar Committee recommended that drugs having sales turn over of more than Rs. 50 lakhs be brought under price control provided they do not fulfil any other exclusion criteria. However, some drugs whose landed cost of import is between Rs. 57 lakhs to Rs. 214 lakhs are monopoly products and their prices have recorded 50 per cent increase in one year. The reasons for exclusion of these drugs from price control are not known. I request that in the interest of the public, a full fledged enquiry should be held in the matter.

(Interruptions)

MR. SPEAKER: Only Statement under Rule 377 goes on record.

(Interruptions)

MR. SPEAKER: Mr. Chatterjee, I must warn you. You can approach the Election Commission and that is the only way-out. I am not going to allow it here.

(Interruptions)